



HIGH COURT OF JUDICATURE AT ALLAHABAD

HABEAS CORPUS WRIT PETITION No. - 426 of 2026

Sudama Devi (Corpus) And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harishchandra Yadav, Mudit Agnihotri
Counsel for Respondent(s)	:	G.A.

Court No. - 53

HON'BLE SANDEEP JAIN, J.

1. Learned counsel for the petitioners submits that the corpus Sudama Devi is the wife of petitioner no.2, who is in the illegal custody of respondent no.4, Jameela Khatoon, regarding which a complaint has also been registered at the concerned police station.
2. From the documents submitted with the petition, it appears that there is an enmity between the petitioners and respondent no.4, due to which it has been alleged that the corpus is in the custody of respondent no.4.
3. Learned A.G.A. submits that he requires some time for obtaining instructions in this matter.
4. List this matter on 05.05.2026, as fresh.

(Sandeep Jain,J.)

April 21, 2026

Jitendra



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Counsel for Petitioner(s)	:	Harishchandra Yadav, Mudit Agnihotri
Counsel for Respondent(s)	:	G.A.

Court No. - 53

HON'BLE INDRAJEET SHUKLA, J.

1. Let a detailed counter affidavit be filed by the State respondents.
2. Issue notice to respondent no. 4.
3. Steps be taken within a week.
4. Put up as fresh on 14th July, 2026.

(Indrajeet Shukla,J.)

May 19, 2026
Pratima



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State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harishchandra Yadav, Mudit Agnihotri
Counsel for Respondent(s)	:	Ashish Kumar, G.A.

Court No. - 73

HON'BLE SANDEEP JAIN, J.

1. By order dated 19.05.2026, the State was directed to file a detailed counter affidavit disclosing the whereabouts of the corpus, Sudama Devi, who was alleged to be in the illegal custody of respondent no. 4, Jameela Khatoun.
2. Learned A.G.A submits that, in compliance of that order, the personal affidavit of respondent no.3 is being filed, which is taken on record.
3. The affidavit discloses that a team of dedicated police officials was deputed by respondent no.2, by order dated 11.05.2026, for tracing the corpus, Sudama Devi, who is stated to be a 42 years old woman of unsound mind and is not in possession of any mobile phone.
4. The affidavit further discloses that, since the corpus does not have any mobile phone, it is becoming difficult for the police authorities to trace her. It is also disclosed that there is no truth in the allegation that the corpus is in the illegal custody of respondent no.4. The affidavit sets out the various efforts made by the police personnel to trace the corpus.
5. This Court hopes and trusts that the police authorities shall ultimately succeed in tracing the corpus, Sudama Devi, and producing her before this Court.
6. List this matter on 29.09.2026, as fresh.
7. On the next date, the State shall endeavour to produce the corpus before this Court. In the event the corpus is not produced, respondent nos. 2 and 3 shall again file their personal affidavits disclosing the efforts made by them for tracing the corpus and producing her before this Court.

August 18, 2026
Jitendra

(Sandeep Jain,J.)



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Sudama Devi (Corpus) And Another

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harishchandra Yadav, Mudit Agnihotri
Counsel for Respondent(s)	:	Ashish Kumar, G.A.

Court No. - 73

HON'BLE SANDEEP JAIN, J.

1. Learned A.G.A. submits that, despite the best efforts made by the police personnel, the corpus, Sudama Devi, could not be traced. The personal affidavits of respondent Nos. 2 and 3 are being filed today and are taken on record.

2. It is submitted that the corpus, Sudama Devi, has been missing since 08.09.2024. In this regard, a missing person report was also registered on 09.09.2024 at Police Station Puranderpur, District Maharajganj. However, despite the lapse of a considerable period, the corpus has not yet been traced or recovered by the Uttar Pradesh Police.

3. In view of the aforesaid facts and circumstances, particularly the failure of the State police authorities to trace the corpus despite the passage of more than two years since the lodging of the missing person report, this Court deems it appropriate to entrust the investigation of the matter to the Central Bureau of Investigation, Ghaziabad.

4. Learned counsel appearing for the Central Bureau of Investigation, who is arrayed as respondent No. 5, is present in Court. Accordingly, respondent No. 5 is directed to take over the investigation of the aforesaid matter and make all necessary efforts to trace out and produce the corpus, Sudama Devi, before this Court on 01.12.2026.

5. In the meantime, the State authorities and their functionaries shall extend all necessary cooperation and assistance to the Central Bureau of Investigation and shall make available to it all the records, evidence and

other material collected during the investigation conducted so far.

6. In the event the corpus is not traced and produced before this Court on the next date, the Investigating Officer of the Central Bureau of Investigation shall file his personal affidavit disclosing the steps taken and efforts made by him for tracing out the corpus and the reasons for his failure, if any, to trace out and produce the corpus before this Court.

7. Put up this matter as fresh on 01.12.2026.

(Sandeep Jain,J.)

September 29, 2026

Mayank